

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

ITA No.8313/Del/2019
Assessment Year : 2014-15

M/s Chander Pal Chawla, HUF Vs. Income Tax Officer,
C-1, Surajmal Vihar, Ward-55(1),
Delhi – 110 092. New Delhi.
PAN : AAAHC1388K.
(Appellant) (Respondent)

Appellant by : None.
Respondent by : Shri Jagdish Singh Dahiya,
Senior DR.

Date of hearing : 28.10.2020
Date of pronouncement : 28.10.2020

ORDER

PER G.S. PANNU, VICE PRESIDENT :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-30, New Delhi dated 24th September, 2019.

2. The assessee, vide letter dated Nil has requested for withdrawal of the appeal filed by it and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 28th October, 2020.

Sd/-

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant : **M/s Chander Pal Chawla, HUF
C-1, Surajmal Vihar, Delhi – 110 092.**
2. Respondent : **Income Tax Officer, Ward-55(1), New Delhi.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar